

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Misc. Application No.75339 of 2021

(On behalf of Appellant)

And

Service Tax Appeal No.242 of 2011

(Arising out of Order-in-Original No.16/Commr/ST/BOL/11 dated 17.03.2011 passed by Commissioner of Central Excise & Service Tax, Bolpur.)

Commissioner of Central Excise, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

.....Appellant

VERSUS

M/s. Mohata Coal Company Private Limited

.....Respondent

(779, Naim Nagar, G.T. Road, Durgapur-713203.)

APPEARANCE

Shri T. Mondal, Authorized Representative for the Appellant (s)

NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75309/2021

FINAL ORDER NO. 75915/2021

DATE OF HEARING : 29 December 2021

DATE OF DECISION : 29 December 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri T. Mondal, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has

been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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